(b) criterion to achieve the status of Navratna in terms of turnover, profitability, capacity utilization, nature of products etc.?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): (a) The PSEs which have made profit in the last three years continuously, have a positive net worth, not defaulted in the repayment of loans/interest payment on any loans due to the Government, do not depend upon budgetary support or Government Guarantees (except where required under the standard stipulations of external donor agencies) are eligible to be considered for Miniratna status. Further, restructuring of the Board by inducting at least three non-official Directors is a pre-condition for exercise of enhanced powers under the Miniratna Scheme.

(b) The PSEs, which are Miniratna Category—I, Schedule 'A', obtained MOU rating of 'Excellent' or 'Very Good' in three of the last five years and have obtained a composite score of 60 or above calculated with reference to six selected performance parameters are eligible to be considered for Navratna status.

## **Production of ethanol**

## †3274. SHRI RAM JETHMALANI: SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that production of ethanol in the country is less than the demand;

(b) if so, the estimate of the production of ethanol in 2005-06;

(c) whether there is any plan to increase the production of ethanol as per demand in the country; and

(d) if so, by when the production is likely to be more in comparison to demand in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHAJ. PATEL): (a) to (d) Information is being collected and will be laid on the Table of the House.

<sup>&</sup>lt;sup>†</sup> Original notice of the question was received in Hindi.

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